

(AS)

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH  
CIRCUIT BENCH  
LUCKNOW

Original Application No. 251 of 1991

Mahendra Singh

Applicant

versus

Union of India & others

Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.  
Hon. Mr. K. Obayya, Admn. Member.

(Hon. Mr. Justice U.C. Srivastava, V.C.)

The grievance of the applicant is that he has been holding the post of Inspector of Store Accounts since 1978 and according to his seniority, he became eligible for being considered for promotion in the year 1987, which has not yet been done. The opposite party illegally has not given him opportunity to the applicant for consideration in selection of 1987-88. For redress of his grievance the applicant made representation dated 11.1.1988, the last being dated 17.7.91, a copy of which has been filed as Annexure No; A-5 to this Application. However, it appears that, ~~because earlier~~ <sup>be cause</sup> ~~earlier~~ <sup>in his application (Annexure A-5)</sup> ~~regarding~~ <sup>w</sup> the applicant's grievance was not removed, the relief which the applicant can get from the department. He has taken certain pleas. Accordingly, the respondents are directed to dispose of applicant's representation dated 17.7.91(Annexure A-5) within two months from the date of communication of this order by a speaking order taking into consideration the pleas raised by the applicant.

A.M.

V.C.

Lucknow Dated: 6.8.91